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Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 20/2014-Customs (N.T.)

New Delhi, dated the 07th March, 2014

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Additional/Joint Commissioner of Customs, Custom House, Navrangpur, Ahmadabad to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on-

- (i) The Additional /Joint Commissioner of Customs , Custom House, Navrangpur, Ahmedabad;
- (ii) The Additional /Joint Commissioner of Customs (Imports), Jawaharlal Nehru Custom House, Nhava Sheva, Tal: Uran, District-Raigad, Maharashtra- 400707,

for the purpose of adjudicating the matters relating to show cause notice pertaining to (i) M/s High Tech Garment Private Limited, Block No. 209-11, Village-Siyalaj, Taluka-Mangrol, District-Surat; (ii) M/s High Tech Fablon Private Limited, Block No. 463, 464 Village-Panjaoli, Taluka-Hansot, District-Bharuch; (iii) M/s High Tech Filatex Private Limited, Block No.464 Village-Panjaoli, Taluka-Hansot, District-Bharuch; and (iv) M/s High Tech Filatex Private Limited, Block No.465 Village-Panjaoli, Taluka-Hansot, District-Bharuch and others issued *vide*, F.No.DRI/AZU/INV-28/2012 dated the 27th February, 2013 by the Joint Director, Directorate of Revenue Intelligence, Zonal Unit Ahmedabad.

[F.No. 437/56/2013-Cus.IV]

(R.P.Singh)
Director (Customs)